

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1072**  
ANSWERED ON 08.02.2022

**RAJIV GANDHI PANCHAYATI SASHAKTIKARAN ABHIYAN**

1072. SHRI PARTHIBAN S.R.:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the reasons regarding huge gap between sanctioned and released funds under Rajiv Gandhi Panchayati Sashaktikaran Abhiyan (RGPSA), during the last three years, State-wise including the State of Tamil Nadu;
- (b) the details of performance of works under RGPSA during the said period, State-wise and year-wise including the State of Tamil Nadu;
- (c) the details of targets fixed and achieved during the said period, State-wise and year-wise; and
- (d) the extent to which the said scheme is helpful to increase capacity building?

**ANSWER**

THE MINISTER OF STATE FOR PANCHAYATI RAJ  
(SHRI KAPIL MORESHWAR PATIL)

(a) The scheme of Rajiv Gandhi Panchayat Shashaktikaran Abhiyan (RGPSA) implemented during the period 2012-13 to 2015-16 was a demand driven in nature and involved multi-dimensional activities. Funds were sanctioned on the basis of annual plan proposals of States as approved by the Central Executive Committee of RGPSA. Releases were normally made in two instalments, the first instalment being 50% of the sanctioned amount after deducting the unspent balance available with State at the time of release. The quantum of release of first instalment, therefore, depended on the unspent balance available with the State, utilization certificate and physical-financial progress reports furnished etc. The States including Tamil Nadu which had high unspent balances and had not provided utilization certificates etc were not eligible for full releases, thus resulting in the gap between sanctioned and released amounts.

(b) & (c) Since RGPSA was a demand driven scheme, there were no pre-set targets. The financial and physical achievements under the scheme during 2015-16 including Tamil Nadu are given in **Annexure-I & II**. As the scheme was implemented only upto 2015-16, no funds were released under this scheme since 2016-17.

(d) Under RGPSA, States had taken up Capacity Building & Training of stakeholders on a large scale, including e-enablement and resource centres, thereby increasing the capacity of Panchayati Raj Institutions.

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**Annexure-I**

**Annex referred to in reply to part (b) & (c) of the Lok Sabha Unstarred Question no 1072 for 08.02.2022 regarding Rajiv Gandhi Panchayati Sashaktikaran Abhiyan**

Details of funds sanctioned and released during 2015-16 under RGPSA

(Rs. in crore)

<b>Sl. No</b>	<b>State/ UT</b>	<b>Sanctioned</b>	<b>Released</b>
1	Andhra Pradesh	21.04	12.5
2	Arunachal Pradesh	2.9	0
3	Assam	39.48	17.08
4	Bihar	0	0
5	Chhattisgarh	29.68	14.64
6	Gujarat	10.36	0
7	Haryana	21.81	0
8	Himachal Pradesh	13.12	2.48
9	Jammu & Kashmir	7.08	0
10	Jharkhand	23.89	9.49
11	Karnataka	77.76	32.71
12	Kerala	10.55	0
13	Madhya Pradesh	41.63	10.8
14	Maharashtra	39.76	4.5
15	Manipur	10.8	5.4
16	Mizoram	0	0
17	Odisha	19.58	0
18	Punjab	2.69	2.69
19	Rajasthan	16.37	4.48
20	Sikkim	2.7	1.26
21	Tamil Nadu	18.26	8.96
22	Tripura	5.21	1.35
23	Telangana	35.78	13.13
24	Uttarakhand	9.53	3.09
25	Uttar Pradesh	70.54	11
26	West Bengal	37.13	9.91
27	Goa	2.6	1.06
28	Dadra and Nagar Haveli	0	0
29	Daman & Diu	0	0
30	Chandigarh	1.33	0.29
31	Lakshadweep	4.26	1.65
32	Andaman & Nicobar Island	0	0
	<b>Total</b>	<b>575.84</b>	<b>168.47</b>

Annexure referred to in reply to part (b) & (c) of the Lok Sabha Unstarred Question no 1072 for 08.02.2022 regarding Rajiv Gandhi Panchayati Sashaktikaran Abhiyan

**Activities Sanctioned to States during 2015-16 under Rajiv Gandhi Panchayat Sashaktikaran Abhiyan (RGPSA)**

Training of Elected Representative and functionaries ( in lakhs)	<b>67.32</b>
<b>Support for resource centres at State, District and Block level</b>	
State Panchayat Resource Centres (Nos.)	<b>5</b>
HR Support for SPRCs (No. Of States)	<b>16</b>
District Panchayat Resource Centres (Nos.)	<b>22</b>
HR Support (No. Of States)	<b>13</b>
<b>Computers and other e-enablement activities</b>	
E governance(PMU)/Resource unit (in no. of States)	<b>19</b>
Computer, UPS and Printers (Nos.)	<b>612</b>
Special Support in PESA Areas (in no. of States)	<b>6</b>
Innovative activity (in no. of States)	<b>2</b>
Programme management and IEC (in no. of States)	<b>27</b>

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